

P.No.404/86/76-ITCC
Central Board of Direct Taxes

.....

New Delhi, the 20th October, 1976.

O R D E R

NO. 1532 (P.No.404/86/76-ITCC): In pursuance of Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri Richard Joseph, authorised by the Central Government to exercise the powers of Tax Recovery Officer, under sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) shall concurrently exercise the jurisdiction in respect of all the districts of the Karnataka State and Goa in the Union Territory of Goa, Daman and Diu.


2. The jurisdiction conferred upon Shri K.C. Koppal, by order No. 645 (P.No.404/141/74-ITCC) dated 7th June, 1974 is withdrawn from the date he hands over the charge of the Office of the Tax Recovery Officer.

3. This order shall come into effect from the date Shri Richard Joseph takes over charge as Tax Recovery Officer.

(S.R. Wadhwa)
Secretary, Central Board of Direct Taxes

Copy forwarded to:-

1. The Commissioner of Income-tax, Karnataka I, Bangalore, with reference to his letter No. DMN.5/PRO
2. Bulletin Section of DI(R&P), New Delhi.


Secretary, Central Board of Direct Taxes